## <u>केन्द्रीय विद्यत विनियामक आयोग</u> CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th,</sup> 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Phone: 011-23353503; Fax-23753923

**Petition No. 41/GT/2025** Date: 2<sup>nd</sup> May 2025

To

Ms. Debjani Dey Executive Director (Commercial), North Eastern Electric Power Corporation Limited Brookland Compound, Lower New Colony, Shillong- 793003, Meghayala.

Subject: Petition for truing up of tariff for period 2019-24 and for

determination of tariff for the period 2024-29 in respect

of Doyang HEP.

Madam,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **9.5.2025**:

- a) Provide details of proportionate cost of land of the existing project which is being used for generating power from generating station based on renewable energy as per applicable and relevant Tariff Regulations.
- b) Auditor certified statement showing reconciliation of additional capital expenditure claimed with the audited books of accounts along with revised Form 9C and Form 9D.
- c) Reconciliation statement of Form 9A, Form 9B (i) and Form 9C with Form 1 (I).
- d) Provide linkage between the replacement of assets claimed under Add Cap with the corresponding decapitalisation including the original value of asset of de-capitalized assets (Form 9A and 9Bi with inter-linkages).
- e) The additional capitalization claimed under Form 9A does not provide the details of Un-discharged liabilities while the year-wise liability discharged (without break-up) is provided under Form-16. The Petitioner to provide all Additional Capitalizations claimed on Cash basis in the Form 9A and same to be linked with corresponding Decapitalization of the assets in Form 9Bi and corresponding discharge of liabilities in Form-16 respectively.
- f) In respect of Add Cap claimed, the following is required to be submitted:
  - Relevant documentations/ evidences in form of Work completion certificates including cost and date of completion for the claimed Add Cap during 2019-24 shall be provided.
  - ii. Proper references of annexures with respect to claimed Add Cap to be provided along with page numbers.

- iii. In case of Capex proposed, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.
- iv. For items under Regulation 26 (1)(d), Petitioner shall provide the relevant advice/direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for Add-cap item.
- v. Works claimed under Regulation 26 (1)(i), technical justification and cost benefit analysis shall be provided.
- vi. With respect to Add-cap relating to Dam safety, the Petitioner is required to provide appropriate reference of the Guidelines/Regulations/Directions, etc. relating to the claimed asset from the respecting Govt. instrumentality
- vii. Reason for variation of the expense from the approved expenditure (i.e. Approved Add Cap claimed under 2021-22, 2022-23, etc.) along with Work completion certificate clearly depicting completion cost incurred along with year of completion.
- viii. The following ad-cap works as claimed in the True-up for 2019-24 requires below specific documentation:

Sr. No.	Head of Work /Equipment	Required Information		
2019-2				
Α	CERC Approved			
1	Fire Fighting Equipment: Procurement of Fire Tender 4500 Litres	Component of corresponding Decapitalisation		
В	New Claims			
1	Dam safety monitoring system DHEP	Copy of Contract Agreement/ Completion		
2	Dam safety monitoring control Room @ HQ Shillong	certificate. Corresponding decapitalisation, if any		
3	Downstream survey	Reference of Regulation /Direction for Dam Safety		
2020-2	0021			
B	New Claims			
3	Constrn.of Shed for Fire Tender Vehicle (Approved by CERC during 2014-19)	Copy of Contract Agreement/ Completion certificate. Corresponding decapitalisation,		
2021-2	2022			
A	CERC Approved			
1	Plant & Machinery in Generation Station: Pre-loaded spring mattress for thrust bearings to be replaced for all 3(three) units.	Work Order/ Completion certificate Decapitalization cost corresponding to the Add cap		
2	Transformer having rating 100 KVA & above: DGA instruments to be incorporated online in all the 3(three) Generator Transformers	rationale for change in Clause from 25(2)(c) to 26(1)(d) Decapitalization cost corresponding to the Add cap		
В	New Claims			
3	Supply & Installation of Double acting Brake and control Panel	Need corresponding Decapitalisation details against the assets.		
4	Supply and commissioning of 11 KV Distribution panel	Require Contract Agreement / completion certificate.		

Sr. No.	Head of Work /Equipment	Required Information			
		Need corresponding Decapitalisation details against the assets.			
5	Proc. of Online Electrostatic Filtration Plant	Reason for claiming under 25(2)(c) which is for replacement due to obsolescence, if no system existed.  Need corresponding Decapitalisation details against the assets.			
2022-2					
Α	CERC Approved	(Need details of Decap amount for all)			
2	Plant & Machinery in Generation Station: Requirement of new 220V DC battery bank-II	Contract Agreement / completion certificate. Reason for increase in cost			
В	New Claims				
1	Supply and Installation of Instrument for Rockfill Dam & Spillway of DHEP	Reference of approval Order date, Petition No., amount allowed, etc Justification for delay in payment of this amount supported by an Auditor certificate. Reason for claiming under 25(2)(a) and corresponding details of Decap Reason for 76&77 clause			
3	Supply of 2 Nos. 50HP Non-clog Submersible Pump	Detail the requirement for additional pumps over and above the CEA requirement. (Are there no existing non-clog submersible pumps or is this expense towards upgrading existing ones? Were these not part of original scope?)  Decap amount corresponding to replacement In case of new additions, reason for not claiming the same under Reg 26			
4	Design, Mfg. Testing &supply of175KW OFAF Unit Coolers & PLC Control System	Reason for relaxation under 76&77 and claim under 25(2)(a) Completion certificate /WO details Decap amount			
2022	2024				
2023-2					
В	New Claims	Pages for claiming under Dec 26(4)/d\			
1	Resonating Inductor Type C, Make Doble USA. Model: Type C Resonating Inductor	Reason for claiming under Reg 26(1)(d) Reg/Direction from any Govt. instrumentality.			

## (g) clarification/ supporting document for following ad-cap works as claimed in the Tariff Determination for 2024-29:

Sr. No.	Head of Work /Equipment	Any further deficiency	
2224			
2024-25			
Α	NEW PROPOSAL		
1	Numerical Relay test Kit.	Detailed justification for claiming this expense under Reg 25(2)(c) along with decapitalisation if any,	
2	Survey for laying of new GI pipelines, construction of pump house along with all	Cost-benefit analysis under 26(1)(i)	

Sr. No.	Head of Work /Equipment	Any further deficiency		
	machineries and pump, GI pipes and fittings for new water source from Dam Reservior to existing water tank for	Need detailed justification for increased in cost with respect to the previous scheme		
	Permanent colony and colony- III (Left Bank & Right Bank)			
2005 (				
2025-2 A	NEW PROPOSAL			
1	Installation of Capacitive Voltage Transformer (CVT) on all the three Phases of 4 (four) 132 KV transmission lines.	To provide necessary details of specific regulation/ direction under which the replacement is required		
2	Construction of building in the power house premises for office/ lab/ stores/Mechanical-Electrical Workshop	Reason for not taking prior approval for balance works to be completed after cut-off date  Justification to also include the need for undertaking this Add Cap after over 20 years of operation		
3	Upgradation of firefighting system, hydrant system, deluge valves, solenoids, pipelines, motor panels	Copy of the tender award to be provided		
2026-2				
1	Plant & Machinery in Generation Station: Cooling water pipe line replacement with SS pipes	Similar work is claimed under 2025-26 while the amount mentioned is Zero. Petitioner to confirm the same and provide relevant details		

- h) The Petitioner shall certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.
- i) Provide details of the exclusions claimed in **Form 9Bi** (decapitalization) with reasons and specific reference of Commission Order date, Petition No., amount disallowed, etc.
- j) Justify the reason for non-consideration of Decapitalization corresponding to Capital spares and clarify if the capital spares were approved/not approved as part of Capital cost along with linkage to respective orders.
- k) Plant-level Audited Financial Statements for Doyang Hydro Electric Plant for the period FY 19-20 to FY 23-24.
- Copy of Assessment Orders (ITR in case Assessment Order is not issued) for the FY 2019-20 to FY 2023-24.
- m) The security assessment report, man-power deployed, auditor-certified actual expenditure incurred etc, along with supporting documents, for further consideration in terms of Regulation 35(6) of 2019 Tariff Regulations. Further, submit the documentary evidence for Security expense, break-up of same in CISF and non-CISF, along with justification and documentary evidence for additional capital expenditure claimed under power to relax/additional works.
- n) Auditor certificate for security expense along with justification for significant variation in claimed vs approved Security expense
- o) Claim and working for shortfall in energy in line with the Order dated 26.5.2023 in Petition No.550/MP/2020 and Petition No.609/MP/2020
- 2. The Respondents shall file their replies by **16.5.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.5.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3.	The Petition	shall be	listed for	hearing	on <b>27.5.2025</b> .

Yours sincerely,

Sd/ (Deepak Pandey) Assistant Chief (Law)

Copy to:

All Parties